

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 65 of 2004

(in OA No.180/2000)

Jabalpur, this the 20th day of Sept. 2004

Kishanlal S/o Mangila Sharma
Aged 47 years, Resident of
1523/A, Road No.10,
Old Railway Colony, Ratlam MP

APPLICANT

VERSUS

UNION OF INDIA
Represented by-

1. The General Manager
Western Railway, Churchgate
HQ Office, Churchgate,
Mumbai-20.
2. The Divisional Rail Manager,
Western Railway, DRM Office,
Ratlam(MP)

RESPONDENTS


O R D E R (in circulation)

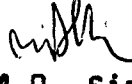
By M.P. Singh, Vice Chairman -

This review application has been filed to review the order passed by the Tribunal on 12.4.2004 in OA No.180/2000.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise (see Parsion Devi Va. Sumitri Devi and Others, JT 1997(8) SC 480).

3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman